

(vii) The Indian Forest Service (Pay) Amendment Rules, 1989 published in Notification No. G.S.R. 353(E) in Gazette of India dated the 10th March, 1989. [Placed in Library. See No. LT-7676/89]

- (2) A copy of the Central Administrative Tribunal (Salaries and allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 120 (E) in Gazette of India dated the 22nd February, 1989 under subsection (i) of section 37 of the Administrative Tribunals Act, 1985. [Placed in Library. See No. LT-7671/89]

- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions for 1989-90. [Placed in Library. See No. LT-7672/89]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar (Central Government Employees Consumer Co-operative Society Limited), New Delhi, for the year 1987-88 along with Audited Accounts.
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Bhandar (Central Government Employees Consumer Co-operative Society Limited), New Delhi, for the year 1987-88. [Placed in Library. See No. LT-7673/89]

Review on the working of and Annual Report of Rehabilitation Plantations Ltd. Punalur for 1987-88 and statement for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): I beg to lay on

the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government on the working of the Rehabilitation Plantations Limited, Punalur, for the year 1987-88.
- (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT. 7674/89]

12.32 hrs.

ESTIMATES COMMITTEE

[English]

Sixty-eighth and Sixty-ninth reports

SHRI ASUTOSH LAW (Dum Dum): I beg to present the following reports:

- (i) 68th Report (Hindi and English versions) of Estimates Committee on Action Taken by Government on the recommendations contained in the 58th Report of the Committee (8th Lok Sabha) on the Ministry of Communications (Department of Posts)—Postal Services in Rural Areas.
- (ii) 69th Report (Hindi and English versions) of Estimates Committee on Action Taken by Government on the recommendations con-

tained in the 59th Report of the Committee (8th Lok Sabha) on the Ministry of Communications (Department of Telecommunications)—Telecommunication Services in Rural Areas.

12.33 1/2 hrs.

CHANDIGARH DISTURBED AREAS
(AMENDMENT) BILL*

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): I beg to move for leave to introduce a Bill to amend the Chandigarh disturbed Areas Act, 1983.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Chandigarh Disturbed Areas Act, 1983."

The motion was adopted.

S. BUTA SINGH: I introduce the Bill

12.32 1/2 hrs.

STATEMENT RE: WITHDRAWAL OF
MONEY FROM THE CONTINGENCY
FUND OF INDIA FOR DEPOSITING IN
THE DELHI HIGH COURT

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): An advance of Rs. 47,73,000/- is being sought from the Contingency Fund for depositing in the Delhi High Court by 9th April, 1989 in compliance of its order dated 30th Jan., 1989 passed in Execution Case No. 158/88 "Abdul Wahid & Others-Vs-Union of India". No provision could be made for this unforeseen charged expenditure in the Budget under "Demand No. 44" and it was too late for inclusion in the last batch of Supplementary Demand for the year 1988-89.

The Delhi High Court decided the case against the Government holding that the procedure followed in acquiring the land under Resettlement of Displaced persons (Land Acquisition) Act, 1948 was defective and void. The Department has already filed an appeal against the order before the Division Bench and the same is still pending. The court has however, directed that decretal amount should be deposited in court by 9th April, 1989 irrespective of the appeal. Hence it is proposed to withdraw an amount of Rs. 47,73,000/- from Contingency Fund.

12.34 hrs.

MATTERS UNDER RULE 377

[Translation]

(i) **Need to open an Ordinance
Factory at Chatra, Bihar**

SHRI YOGESHWAR PRASAD YOGESH (Chatra): Mr. Speaker Sir, Bihar is famous in the whole of India for its mineral wealth. 41 per cent of the entire minerals of the whole of India are exploited from the area around Chotta Nagpur and scarce mineral like Uranium is found only in the Plateau of Bihar.

12.34 hrs.

[SHRI SHARAD DIGHE *in the Chair*]

Forests of Chotta Nagpur, its seasonal rivers and other natural resources are very useful for the country. Chatra is such an Parliamentary constituency which is very backward in all respects and is facing terrible poverty whereas it can be termed 'Rat-